

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.227- IA/924(AHM)2023  
ITEM No.228- IA/1100(AHM)2023  
in  
**CP(IB)/114(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

AKZO Nobel India Ltd  
(Financial Creditor)

V/s

Jivanjoyt Motors Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 08/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Ravi Pahwa, Adv. in IA 924 of 2023

Ms. Nitu Chaturvedi, a.w Mr. Aditya Raval, Adv. Adv. in  
IA/1100(AHM)2023)

For the Liquidator

: Mr. Nipun Singhvi, Adv a/w Mr. Pragati Tiwari, Adv. Mr.  
Sourit Arora, Counsel,

For the Respondent

: Mr. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.R-2&6

**ORDER**

**IA/924(AHM)2023**

Ld. Counsel for the applicant is directed to file reply in IA 924 of 2024, after which the copy to be served to the liquidator and the respondents. It is also pointed out that applicant had not served India Bulls Commercial Limited. He is directed to comply after which this IA would be heard.

List for further consideration on 16.07.2024.

**IA/1100(AHM)2023**

Ld. Counsel for the respondent seeks time to file reply. Applicant is directed to file his reply also in IA 924 of 2023.

List for further consideration on 16.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**